

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

No.LR(B).13/2002/Pt/148..

Dated Shillong, the 5th September, 2013.

OFFICE MEMORANDUM

The Government of Meghalaya is pleased to fix the rates of appearance/conference/drafting/settlements/clerkage charge relating to engaging Private Advocates by different Department of the Government of Meghalaya in Supreme Court, High Court and District Court as follows: -

1. Appearing fees.		Rates
(1) Senior Advocate		18,000/-
(2) Advocate		10,000/-
2. Conference Charges		
(1) Senior Advocate	-	10,000/-
(2) Advocate	-	5,000/-
3. Drafting Settlement		5,000/- 10,000/-
4. Clerkage charge		10% of the total Bill
5. Actual fare for journey		

This office Memorandum shall come into force with immediate effect.

This issues with the concurrence of Finance (E) Department vide their I/D No.FE.597/12 dt.26.08.2013.

(L.M. Sangma)

Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LR(B).13/2002/Pt/148-A, Dated Shillong, the 5th September, 2013.

Copy to :-

1. The Accountant General, Accounts/(audit), Meghalaya, Shillong.
2. The Advocate General, High Court of Meghalaya, Shillong.
3. The Additional Advocate General, High Court of Meghalaya, Shillong.
4. The Sr. Government Advocate, High Court of Meghalaya, Shillong.
5. The Director of Printing & Stationery, Meghalaya, Shillong with a request that the above Office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
6. All Deputy Commissioners.
7. All Treasury Officers.
8. All Public Prosecutor/Government Pleader.
9. All Administrative Departments.
10. Finance (AF) Department.
11. Law (A) Department.

By order etc...,

Secretary to the Govt. of Meghalaya,
Law (B) Department.
